

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'A' BENCH, KOLKATA**

[Before Shri J. Sudhakar Reddy, Accountant Member and Shri Aby T. Varkey, Judicial Member]

**I.T.A. No. 2519/Kol/2018
Assessment Year: 2012-13**

DCIT, Circle-3(1), Kolkata.....Appellant

Vs.

**M/s. The Peerless General Finance & Investment Co. Ltd..... Respondent
[PAN: AABCT 3043 L]**

**C.O. No. 2/Kol/2019
Along with I.T.A. No. 2519/Kol/2018
Assessment Year: 2012-13**

**M/s. The Peerless General Finance & Investment Co. Ltd.....Appellant
[PAN: AABCT 3043 L]**

Vs.

DCIT, Circle-3(1), Kolkata.....Respondent

CORRIGENDUM

Per J. Sudhakar Reddy, AM:

This Tribunal disposed off the above mentioned appeal on 18.06.2020. We find that an inadvertent typographical error has crept into the order of the Tribunal. We rectify the same as under.

2. The 14th paragraph of the order should be read as follows:

“In the result, the appeal of the Revenue is dismissed.”

Kolkata, the 6th July, 2020.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 06.07.2020
Bidhan

Copy of the order forwarded to:

- 1. DCIT, Circle-3(1), Kolkata**
- 2. M/s. The Peerless General Finance & Investment Co. Ltd., 03, Esplanade East, Kolkata-700 069.**
3. CIT(A)-19, Kolkata. (sent through e-mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through e-mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches